

NATIONAL COMPANY LAW TRIBUNAL
INDORE SPECIAL BENCH
COURT NO. 1

ITEM No.109
C.P.(IB)/14(MP)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Tehseen Khan

.....Applicant

Order delivered on 15/07/2024

Coram:

Chitra Ram Hankare, Hon'ble Member(J)
Dr. Velamur Govindan Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/Personal Guarantor : None
For the Respondent/IndusInd Bank : Ld. Adv. Mr. Amann Sharma (Physical)

ORDER

This is an application filed by the Applicant/Personal Guarantor under Section 94 of the IBC, 2016 for initiating the Insolvency Resolution Process against himself in the context of debt taken by the Corporate Debtors/Principal Borrowers, namely, Srasthi Buildcon Pvt Ltd, Sagar Autotech (Mysore) Pvt Ltd & Sagar Autotech Pvt Ltd.

None appears for the Applicant/Personal Guarantor.

Learned counsel, Mr. Amann Sharma appears for the IndusInd Bank.

List the matter before the Regular Bench on **31.07.2024**.

Sd/-

DR. V.G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA RAM HANKARE
MEMBER (JUDICIAL)

A. Bhaduria